

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.168/TT/2020

Dated: 20.3.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Transmission System associated with Chamara – III HEP in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

2. With regard to additional capitalization for 2014-19 period clarify/submit the following information for Asset – I:-
 - i. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - ii. With regard to the claim of additional capitalization, submit details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of 2014 Tariff Regulations.
 - iii. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit details in the following format:-

Asset No.	Head-wise /Party-wise	Particulars#	Year of Actual Capitalization	Outstanding Liability as on COD/31.3.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized^	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

3. Statement of IDC discharge for Asset – I and Asset – II.
4. Clarify whether the entire scope of work under the “Transmission System associated with Chamera – III HEP in Northern Region” is completed. Indicate whether the entire scope of work is covered in the instant petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
5. Submit details in Form 13 for Assets – I & Asset – II indicating head-wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works alongwith head-wise break-up (i.e. transmission line, sub-station, PLCC, etc.) of IDC & IEDC.
6. Details of Assets – I and Asset – II in Forms-5 and 5B.
7. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(Rajendra Kumar Tewari)
Bench Officer